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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14951/2023

SOWIL LIMITED

.....Petitioner

Through: Mr. Ashish Dholakia, Sr. Advocate

with Ms. Samapika Biswal, Ms. Pavitra Kaur, Mr. Arpit Kumar Singh, Mr. Aman Yadav and Ms. Nidhisha

Garg, Advocates.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA.....Respondents

Through: Mr. Santosh Kumar, Standing

Counsel with Ms. Nidhi Rani,

Advocate for Respondent No. 1.

CORAM: HON'BLE MR. JUSTICE SANJEEV NARULA

> ORDER 30.07.2024

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## CM APPL. 42973/2024 (on behalf of the Petitioner under Order XXIII Rule 1 (3) and Section 151 of the Code of Civil Procedure, 1908)

- 1. The instant writ petition assails the Debarment Notice dated 01<sup>st</sup> September, 2023 issued by the Respondent, disqualifying the Petitioner from participating in future tenders. The said debarment notice was also impugned before the Appellate Committee of the Respondent, where the Committee has, after considering the Petitioner's representation, decided the appeal against them on 12<sup>th</sup> July, 2024.
- 2. In light of the above circumstances, counsel for Petitioner seeks





permission to withdraw the present petition, with liberty to file a fresh petition challenging the decision of the Appellate Committee.

3. In view of the above, application is allowed and disposed of.

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- 4. Considering the prayer sought in CM APPL. 42973/2024, the present petition is taken up on board today itself and is dismissed as withdrawn with liberty as requested.
- 5. All rights and contentions of the parties are left open.
- 6. The next scheduled date of 01<sup>st</sup> August, 2024 stands cancelled.

SANJEEV NARULA, J

**JULY 30, 2024** *sapna*